

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

IA 479/2024 In C.P. (IB)/789(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.05.2024

NAME OF THE PARTIES: **TATA CAPITAL FINANCIAL SERVICES**
LIMITED V/s SANTOSHI BARRIER FILM
INDIA PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 479/2024 –

1. Ms. Tanushree Sogani, Advocate i/b. Adv. Kunal Kanungo appeared for the Applicant.
2. Mr. Aniruth Purusothaman, Advocate appeared for the Respondent no. 1 & 2.
3. Ms. Kinjal Kakkad, Advocate i/b Jayesh Vyas appeared for the Respondent no. 3.
4. Ms. Chaitnya G. Bhandary, Advocate appeared for the Respondent no. 4.
5. Learned Counsel for the Suspended Board informs that RP has made the case on the basis of value fixed.

6. Learned Counsel for the RP informs that assets be physically inspected and further Counsel for the Suspended Board proposed for joint inspection consisting Suspended Board representative, RP and one of the representatives of the Financial Creditor to identify the truth. Parties are directed to do so within 10 days and inform this Bench.
7. List this IA on **04.06.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna